

**The Tripura Epidemic Diseases,
COVID-19 Regulation ,2020.**

TRIPURA GAZETTE



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Wednesday, May 13, 2020 A. D., Vaisakha 23, 1942 S. E.

**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

TRIPURA GOVERNMENT HEALTH AND FAMILY WELFARE DEPARTMENT

No.F.13(13-132)DFWPM/IDSP/2020(Sub-I)/4784-87(V-II)

Dated, Agartala, the 13th March, 2020.

NOTIFICATION

In exercise of the powers conferred under section 2 of the Epidemic Disease Act, 1897, the Government of Tripura is pleased to make the following Regulations regarding COVID-19 (Corona Virus Disease 2019):-

1. Short Title & Commencement:-

- (i) These regulations may be called 'The Tripura Epidemic Disease, COVID-19.
- (ii) These regulations shall come into force immediately and shall remain valid for a period from the date of publication of this notification till pandemic declares over.

2. Definitions :-

- (i) Authorized persons under this Act are Director of Health Services, Director Family Welfare & PM, Mission Director (National Health Mission), State Surveillance Officer, Chief Medical Officers and District Surveillance officers as authorized by Department of Health & Family Welfare, who shall designate inspecting Officers within their respective jurisdiction.
- (ii) 'Act' means the "Epidemic Disease" in these regulations means COVID-19(Corona Virus Disease 2019).

3. All hospitals (Government & Private) should have Flu corners for screening of suspected cases of COVID-19 or any other viral illness.

4. All hospitals (Government & Private) during screening of such cases shall record the history of travel of the person if he /she travels to any country or area where COVID-19 has been reported. In addition the history of coming in contact with a suspected or a confirmed case of Covid-19 shall be recorded.

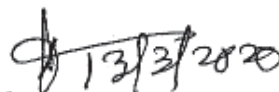
- i. In case the person has any such history in last 14 days and the person is asymptomatic then the person must be kept in home quarantine for 14 days from the day of exposure.
 - ii. In case the person has any such history in last 14 days and the person is symptomatic as per case definition of COVID-19, person must be isolated in a hospital as per protocol and will be tested for COVID-19 as per protocol.
 - iii. Information of all such case should be given to office of the District Surveillance Officer of IDSP immediately.
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5. No person/Institution/Organization will use any print or electronic media or social media for information regarding COVID-19 without prior permission of Health Department, Tripura. This is to avoid spread of any rumor or unauthenticated information regarding COVID-19. In case any person/Institution/Organization is found indulging in such activity it will be treated as a punishable offence under the Act.
6. No private laboratories have been authorized to take or test samples for COVID-19 in the State of Tripura. All such samples will be collected as per guidelines and will be tested in the Department of Microbiology, AGMC.
7. Any person with a history of travel in last 14 days to a country or area from where COVID-19 has been reported, must report to nearest Government Hospital or call at toll free helpline No.0381-231-5879, so that necessary measures if required may be intimated by Health Department.
8. All persons with a history of travel to a country or area from where COVID-19 has been reported in last 14 days, but who do not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home and cover their mouth and nose with a mask. Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such areas.
9. Authorized persons as per Regulation 3 of these Regulations are authorized under this Act to admit a person and isolate the person if required in case he/she has a history of visit to an area where COVID-19 is epidemic and the concerned person is symptomatic.
10. In case of a suspected case of COVID-19 refuse admission or isolation, the officers authorized in section 3 of these regulations will have powers to forcefully admit and isolate such case for a period of 14 days from the onset of symptoms or till the reports of lab tests are received, or such period as may be necessary.
11. In case of COVID-19 are reported from a defined geographic area such as the village, town, ward, colony, settlement, the District Administration of the concerned district shall have the right to implement following containment measures, but not limited to these, in order to prevent spread of the disease.
 - i. Sealing of the geographical area.
 - ii. Barring entry and exit of population from the containment area.
 - iii. Closure of schools, offices, banning of public gatherings.
 - iv. Banning vehicular movement in the area.
 - v. Initiating active and passive surveillance of COVID-19 cases.
 - vi. Hospital isolation of all suspected cases.
 - vii. Designating any Government/Building as containment unit for isolation of the cases.

viii. Staff of all Government departments will be at disposal of district administration of the concerned area for discharging the duty of containment measures.

ix. Any other measure as directed by Health & Family Welfare Department, Tripura.

12. District Disaster management Committee is authorized for planning strategy regarding containment measures for COVID-19 in their respective districts.



Under secretary
to the Government
Health & Family Welfare Department

TRIPURA GAZETTE



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EXTRAORDINARY ISSUE

Agartala, Wednesday, May 20, 2020 A. D., Vaisakha 30, 1942 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

Government of Tripura
Office of the Chief Secretary
Agartala : Tripura (West)

No.F.2(1)/CS/H&FW/Mask/2020

Dated 20th May, 2020

NOTIFICATION

In exercise of the powers conferred under Section 2 of the Epidemic Disease Act, 1897, the State Government is pleased to make the following regulations to amend "The Epidemic Disease, COVID 19 Regulations, 2020."

1. Short Title & Commencement:-

- (i) These regulations may be called "The Tripura Epidemic Disease, COVID-19 (Amendment) Regulations, 2020."
- (i) These regulations shall come into force immediately and shall remain valid until further order.

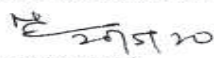
2. Amendment of Regulation 11 :-

- (i) The sub-regulation (xi) of Regulation 11 will be substituted by the expression "Social distancing to be ensured in public & private transport".
- (ii) New sub-regulation (xiv) shall be added after sub-regulation (xiii) of Regulation 11 as follows-
"xiv. Making compulsory the downloading of 'Aarogya Setu App' and keeping it active."
- (iii) New sub-regulation (xv) shall be added after sub-regulation (xiv) of Regulation 11 as follows:
"xv. Social distancing to be followed by all and ensured in public places"

3. Amendment of Regulation 13 :-

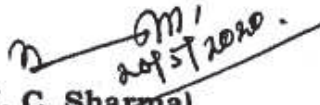
- (i) In Regulation 13, the expression "Deputy Collectors of a District or Sub-Division" shall be added after "Sub-Divisional Magistrate of a Sub-Division" and the expression "Police Officer not below the rank of Inspector" shall be replaced by "Police Officer not below the rank of Sub-Inspector."
- (ii) After the expression "subsequent violation" in Regulation 13, new sentence shall be added as "However, for the violation of sub-regulations (xi) & (xii) of Regulation 11, the fine shall be Rs. 1,000/-."

By Order of the Governor


(Manoj Kumar)
Chief Secretary
Government of Tripura

To

1. Addl. Chief Secretary, Government of Tripura, Agartala.
2. All Principal Secretary/Secretary/Special Secretary, Govt. of Tripura.
3. Secretary, Tripura Legislative Assembly.
4. Director General of police (in-charge), Government of Tripura.
5. Principal Chief Conservator of Forests, Government of Tripura.
6. All D.M & Collectors.
7. All Superintendent of Polices.
8. All Heads of Department, Government of Tripura.


(N. C. Sharma)
Additional Secretary to the
Chief Secretary.

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No.F.2(1)-CS/H&FW/2020
GOVERNMENT OF TRIPURA
OFFICE OF THE CHIEF SECRETARY

Dated, the 24th March, 2020

ORDER

Whereas, in the wake of spread of COVID-19 epidemic throughout the country, the State Government has taken numerous preventive steps like closure of international boundaries with Bangladesh, prohibition on movement of trains/ inter-state bus, promulgation of prohibitory order under Section 144 Cr.P.C. banning mass gathering, closure of Cinema halls/ School/ Colleges/ Swimming Pool/ Gymnasium etc. keeping in view the importance of social distancing and isolation measures for containment of the spread of COVID-19;

AND

Whereas, the steps and measures so far taken up by the State Government need to be further strengthened and streamlined for total control of the pandemic situation and break chain of the transmission of the COVID 19 virus;

Now therefore, in exercise of power conferred under Section 2 of the Epidemic Disease Act, 1897 read with the Tripura Epidemic Diseases (COVID-19) Regulation 2020 along with all other enabling provisions of the Disaster Management Act, 2005 and section 144 of IPC, the State Government hereby brings an order notifying lockdown Curfew in the whole State of Tripura with effect from 2.00 pm 24/3/2020 to 5 PM of 31st of March, 2020, prescribing the following regulations and measures during the said period.

- (i) All shops, malls, commercial establishments shall be closed except the followings;
- a) Shops / stores / weekly Hat / market selling essential commodities like Groceries including fair price shop, Milk, Bread, Sweets, Fruit, Vegetable, Meat, Fish & other cooked & uncooked food items and their transportation related activities and warehousing.
 - b) Hospitals, Chemist & Druggist stores, Optical stores, Pharmaceutical and soap manufacturing units and their ancillaries together with transportation related activities.

- c) Petrol pumps, LPG gas, Oil agencies, their go-downs and their transportation related activities.
 - d) E-commerce (delivery) of all essential goods including food, pharmaceuticals and medical equipment.
 - e) Take away food and other items from Restaurant and other establishments
 - f) Bank / ATM
 - g) Print, electronic and Social Media
 - h) Production and Manufacturing Units which require continuous process may continue to function and following all precautionary protocols as notified by Health Department from time to time.
 - i) Units producing/providing gas, power, drinking water, milk and other essential goods & services including those by ONGC, IOCL etc
 - j) Any other units allowed by DM & Collector or Home & Health Department.
- (ii) All inter-state Border shall be sealed for movement of passengers by public and private transport. All inter-state and Intra state passenger movement through public, private and stage carriages will be prohibited. The passenger vehicles of TRTC and TSUCL will not ply. The private vehicles, taxis, auto rickshaw, e-rickshaw and other vehicles for intra city movement will be plied only if required for visiting hospitals/ markets/ offices and for availing/maintenance of essential services. The exception will include transport of all kind to and from hospital, airport, railway stations, bus stand and other essential travel. Goods carriage vehicles shall, however, be allowed to ply normally.
- (iii) Strict isolation in Government designated quarantine shall be observed by all foreign returnees/Indian citizens/domestic people who landed in India on or after 9th March 2020 from WHO designated affected countries of COVID-19 for period notified by the District Surveillance Officer of the concerned District. Home quarantine shall be observed for suspected patient with symptomatic infestation of COVID-19 for prescribed period notified by Health Department. Any default shall be liable for legal action.



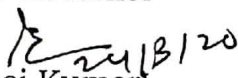
- Secretary's E-mail ID (as on 15.01.2020)
- (iv) People shall stay at home and come out alone only for basic purposes like visit to grocery, vegetable shops, chemists etc. and for essential and permitted work related travel only and that too while strictly following social distancing guidelines issued from time to time. Under no circumstances, any Social / Cultural / Sports / Political / Religious / Academic / Family mass gatherings or gatherings of any kind and purpose will be permitted at any place. All the establishments which are allowed to be kept open under these orders shall also ensure social distancing within and outside their premises.
- (v) Congregation of more than 3 persons at a public place will be prohibited except places of exempted establishments.
- (vi) The following establishment/services including those in private sector providing essential services shall be excluded from above restrictions:
- a) Offices charged with law and order, correctional, traffic and Magisterial duties.
 - b) Police, Armed Forces and Central Para-Military Forces
 - c) Health
 - d) Treasury
 - e) Urban Local Bodies and Rural Development.
 - f) Fire, Civil Defense and Emergency Services
 - g) Electricity, Water and Municipal Services
 - h) Telecom & Internet Services including IT & ITeS
 - i) Postal services
 - j) Supply chain and related transportation
 - k) Courts & Legal Services
 - l) Old age and baby care homes
 - m) Cremation service/burial
 - n) Private Security Service
 - o) Any other service which the DM & Collector of the concerned District / Home / Health Department deems to be essential.
 - p) If there is any doubt as to whether a service establishment is essential or not, the DM & Collector/ Home/ Health Department shall be the competent authority to decide.



- (vii) The staff working in the government establishments providing above services shall not proceed on leave and the already sanctioned leave is ordered to be cancelled with immediate effect except for maternity leave. Furthermore, the leave on medical grounds shall be admissible only if certified by the State Medical Board.
- (viii) The Department/Office of the State Government and its PSUs shall be functional subject to advisory / order issued by the State Government/ concerned departmental authority from time to time with minimum officer/staff.
- (ix) All religious places attracting any gathering shall be closed.
- (x) State Government at any point of time may requisition any places for designating as quarantine/ isolation centre for enforcement purpose.
- (xi) Any person found indulging in making or circulating false alarm or warning leading to panic will be liable for action under section 54 of the Disaster Management Act, 2005.
- (xii) Crossing of Indo-Bangladesh Boarder will be strictly prohibited at any place except those with official or diplomatic passport/visa.
- (xiii) DM & Collector may impose any other restriction or prohibition if required under relevant provisions of law.
- (xiv) Any person, institution/organisation violating the above restrictions, shall be prosecuted in terms of Epidemic Disease Control Act 1897 under section 188, 269, 270 and section 271 of the IPC, enabling provisions of the Disaster Management Act 2005 and other relevant Acts and regulation there under.
- (xv) No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under these regulations.
- (xvi) All earlier orders issued by the various authorities will be aligned with this order by the enforcement agencies.

This order shall take effect w.e.f. 2.00 pm of 24th March, 2020 and shall be in force till 5 PM on 31/03/20.

By order & in the name
of the Governor


(Manoj Kumar)
Chief Secretary

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Copy to:

1. Chief Secretary, Additional Chief Secretary, Pr Secretary & other Secretaries
2. Pr Secretary to Governor of Tripura, Raj Bhavan.
3. Special Secretary to the Hon'ble Chief Minister.
4. PS to the Hon'ble Dy. Chief Minister, Tripura.
5. PS to the all Hon'ble Minister.
6. Director General of Police, Tripura
7. Director Health, Director FW, State Surveillance Officer
8. All DMs,
9. All SPs
10. All CMOs


(Manoj Kumar)
Chief Secretary

TRIPURA GAZETTE



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EXTRAORDINARY ISSUE

Agartala, Saturday, May 30, 2020 A. D. Jyaishta 9, 1942 S. E.

PART-- I--Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

Government of Tripura
Office of the Chief Secretary

No.F.2(1)/CS/H&FW/Mask/2020

Dated, Agartala, the 30th May, 2020.

NOTIFICATION

In exercise of the powers conferred under Section 2 of the Epidemic Disease Act, 1897, the State Government is pleased to make the following regulations to amend "The Epidemic Disease, COVID 19 Regulations, 2020."

1. Short Title & Commencement:-

- (i) These regulations may be called "The Tripura Epidemic Disease, COVID-19 (2nd Amendment) Regulations, 2020."
- (ii) These regulations shall come into force immediately and shall remain valid until further order.

2. Amendment of Regulation 8 :-

In Regulation 8, the expression "but who do not have" shall be substituted by the expression "irrespective of" and at the end of the Regulation, the expression "He will strictly follow the home quarantine / home isolation guidelines of the Government of India and State Government" shall be inserted.

3. Amendment of Regulation 11 :-

In Regulation 11, sub-regulations (ix), (x), (xi), (xii), (xiii), (xiv) & (xv) shall be deleted.

4. A new Regulation 11A shall be inserted in the Tripura Epidemic Disease COVID-19 Regulations, 2020 after the Regulation 11 as follows :-

"11A. The District administration will have power to enforce the following measures throughout the district.

- i. Making compulsory wearing mask including homemade washable cloth mask / face cover by any cloth in public /work place or while travelling/ driving.
- ii. Restricting no. of commercial vehicles to operate from Bus/Taxi stand.

- iii. Social distancing to be ensured in public and private transport.
- iv. Restricting shops to operate only after ensuring appropriate social distancing measures and avoiding over-crowding through volunteers to regulate shoppers. The shops having frontage less than one meter shall allow only one person at a time, having frontage 1(one) or more but less than 2(two) meters, two persons shall be allowed at a time and so on. Rest may stand behind with a distance of one meter in queue. The shopkeeper and shoppers shall compulsorily wear mask / face covers. Compulsory daily sanitization of area.
- v. Making compulsory the downloading of 'Aarogya Setu App' and keeping it active.
- vi. Social distancing to be followed by all visitors in public places and ensured by management.
- vii. Any other measures as deemed necessary by the District Administration or by the Health & Family Welfare Department."

5. Amendment of Regulation 13 :-

The expression "However, for the violation of sub0regulation (xi) & (xii) of Regulation 11, the fine shall be Rs. 1000/- " will be substituted by the expression "However, for the violation of Regulation 8 and sub regulations (iii) & (iv) of Regulation 11A, the fine shall be Rs. 1000/-"

By Order of the Governor


(Manoj Kumar)
Chief Secretary

To

1. Addl. Chief Secretary, Government of Tripura, Agartala.
2. All Principal Secretary / Secretary / Special Secretary, Govt. Of Tripura.
3. Secretary, Tripura Legislative Assembly.
4. Director General of Police (In-charge), Tripura.
5. Principal Chief Conservator of Forests, Government of Tripura.
6. All D.M & Collectors, Tripura.
7. All Superintendents of Police, Tripura.
8. All Heads of Department, Government of Tripura.

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EXTRAORDINARY ISSUE

Agartala, Wednesday, July 1, 2020 A. D., Asadha 10, 1942 S. E.

**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

Government of Tripura
Office of the Chief Secretary
Agartala : Tripura (West)

No.F.2(1)/CS/H&FW/Mask/2020

Dated 30th June, 2020

NOTIFICATION

In exercise of the powers conferred under Section 2 of the Epidemic Disease Act, 1897, the State Government is pleased to make the following regulations to amend "The Epidemic Disease, COVID 19 Regulations, 2020."

1. Short Title & Commencement:-

- (i) These regulations may be called "The Tripura Epidemic Disease, COVID-19 (3rd Amendment) Regulations, 2020."
- (ii) These regulations shall come into force immediately and shall remain valid until further order.

2. Amendment of Regulation 13 :-

In Regulation 13, the expression "fine of Rs.100/- in first violation and Rs.200/- in subsequent violation" shall be substituted by the expression "fine of Rs. 200/- in first violation and Rs.400/- in subsequent violation."

By Order of the Governor


(Manoj Kumar)
Chief Secretary

To

1. Addl. Chief Secretary, Government of Tripura, Agartala.
2. All Principal Secretary / Secretary / Special Secretary, Govt. Of Tripura.
3. Secretary, Tripura Legislative Assembly.
4. Director General of Police (In-charge), Tripura.
5. Principal Chief Conservator of Forests, Government of Tripura.
6. All D.M & Collectors, Tripura.
7. All Superintendents of Police, Tripura.
8. All Heads of Department, Government of Tripura.